

ØITEM NO.32

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.).....

CRL.M.P. 3909/2016

(Arising out of impugned final judgment and order dated 14/07/2015

in CRLAP No. 3538/2005 passed by the High Court of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

KAMTA SINGH

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 08/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. V.K. Shukla, AAG

Mr. Adarsh Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

(Chetan Kumar)

Court Master (H.S. Parasher)

Court Master